

ITEM NO.MM-28 COURT NO.3 SECTION XIIA  
SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19715/2007

(From the judgement and order dated 09/08/2007 in WP No.16223/2007  
of The HIGH COURT OF A.P. AT HYDERABAD)

DIRECTOR, CBI & ORS.

Petitioner(s)

VERSUS

M.V. RAMANAIAH

Respondent(s)

(With prayer for interim relief)

Date: 11/10/2007 This Petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr. G.E.Vahanvati, SG

Mr. A.Sharan, ASG

Mr. D.D.Kamat, Adv.

Mr. Y.P.Mahajan, Adv.

Mr. P. Parmeswaran, Adv.

For Respondent(s)

Mr. Satish Galla, Adv.

Mr. N. Rajaraman, Adv.

UPON hearing counsel the Court made the following

ORDER

Learned Solicitor General of India assures us that subject to further enquiry the order of reinstatement passed by the Tribunal shall be implemented within 10 days from today.

It is made clear that the reinstatement shall be subject to the further orders to be passed by this Court in this special leave petition.

Because of the assurance given by the learned Solicitor General of India that the order passed by the Tribunal shall be implemented within 10 days from today, we stay the further proceedings in Contempt Petition No. 36/2007 in OA No.1028 of 2002 till the matter comes up for motion hearing on the date fixed i.e. 29th October, 2007.

(Parveen Kr. Chawla) (Kanwal Singh)

Court Master

Court Master